

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,**  
**JABALPUR**

**Original Application No. 550 of 2004**

Jabalpur, this the 10<sup>th</sup> day of December, 2004

Hon'ble Shri Madan Mohan, Judicial Member

N.N. Urmalia, aged about 69 years,  
S/o. late Shri R.J. Urmalia, retired Driver,  
Central Railway, Jabalpur, R/o. LIG-28,  
M.P. Housing Board Colony,  
Near GPO, Jabalpur (MP),

and 17 others. .... Applicant

(By Advocate – Shri L. S. Rajput)

**V e r s u s**

Union of India, represented by :  
The Secretary,  
Ministry of Railways (Railway Board),  
Rail Bhawan, New Delhi,

and two others. .... Respondents

(By Advocate – Shri M.N. Banerjee)

**O R D E R (Oral)**

By filing this Original Application the applicants have claimed the following main reliefs :

“(i) to quash Government of India, Ministry of Personnel, PG and Pension, Department of Pension and Pensioner's Welfare Board's letter No. 45/86/997 P & PW(A) dated 18.2.03 circulated under Railway Board's letter No. F(E)-III/2000/PNI/57 dated 20.5.03 (Ann. A-1) being arbitrary, discriminatory and unlawful,

(ii) to call for the records/notes and correspondence pertaining to the issue for better appreciation of the issue involved,

(iii) to hold and declare the date of effect notified as 16.9.93 in Railway Board's letter dated 25.1.1993 Ann. A-3 and 1.4.95 in Railway Board's letter dated 8.8.95 Ann. A-4 as arbitrary illegal unconstitutional,

(iv) hold and declare the cut off dates as 16.9.93 and 1.4.95 Ann. A-3 and A-4 for the purpose of counting dearness allowance @ 20% and 97% after treating linking it to All India Consumer Price Index level of 729.91 as discriminatory in violation of Article 14 of the Constitution of India,

(v) ~~and 16.9.93 Ann. A-4~~ the date of effect in Railway Board's letter 8.8.95 Ann. A-4 be quashed and set aside and further hold that such benefit may be granted to the applicant who retired between 1.1.1986 and 31.12.1995 on the basis of dearness admissible to them on the dates of their retirement. In other words applicants may be declared to be entitled to include dearness allowance in wages for the purpose of calculation of gratuity as has been held by the Railway Board in their letter dated 25.2.02 Ann. A-9(a),

(vi) interest @ 12% p.a. may be allowed by this Hon'ble Tribunal."

2. Heard the learned counsel for the parties.

3. The learned counsel for the respondents has filed a Misc. Application No. 1491/2004 for taking subsequent events on record and disposal of the petition. With this MA he has annexed a copy of the order dated 27.7.2004 passed by the Hon'ble Supreme Court in the case of State of Punjab & Ors. Vs. Amar Nath Goyal & Ors., in Civil Appeal No. 129 of 2003, wherein the Hon'ble Supreme Court has ordered that the writ petitions pending before the Bombay High Court shall stand transferred to this Court. He further submitted that the matter involved in this OA and the matter involved before the Hon'ble Supreme Court in the aforesaid Civil Appeal are exactly similar. Hence, as now this matter is subjudice before the Hon'ble Supreme Court, the outcome of the said Civil Appeal shall be binding to the present OA. Accordingly, the MA is allowed and the same is taken on record. The learned counsel for the applicants accepted the aforesaid arguments advanced on behalf of the respondents.

4. Accordingly, in view of the submissions made above by the parties, the Original Application is disposed with a direction that the outcome of the said Civil Appeal No. 129/2003 shall be applicable in the present OA.

5. The Registry is directed to supply the copy of memo of parties to the concerned parties while issuing the certified copies of this order.

(Madan Mohan)  
Judicial Member

“SA”

पृष्ठांकन सं. अम/न्या.....जललपुर, दि.....

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(1) सरित, उरुवाला, जललपुर, दि.....  
 (2) आवेदक श्री/महिला, जललपुर, दि.....  
 (3) प्रत्यार्थी श्री/श्रीमती, जललपुर, दि.....  
 (4) वांथपाल, थोमास, जललपुर, दि.....

सूचना एवं आवश्यक कार्यवाही हेतु

L.S.Rajput Adv.208

M.N. Desai Adv  
203

(With copy) Mohan

Received  
15/12/04  
Or